which has been passed by the Rajya Sabha at its sitting held on the 26th February, 1975.'

(iii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 26th February, 1975.'

12.02 hrs.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL. Sir, I lay on the Table of the House the following Bills as passed by Rajya Sabha.—

(1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975

(2) The Press Council (Amendment) Bill, 1975.

12.02½ hrs.

ASSENT TO BILL

SECRETARY-GENERAL: Sir I also lay on the Table the Constitution (Thirty-Fifth Amendment) Bill. 1974 passed by the Houses of Parliament and assented to since a report was last made to the House on the 18th February, 1975.

12.03 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd March, 1975, will consist of:—

(1) Discussion on the statement made by the Prime Minster on Jammu and Kashmir.

(3) General Discussion on the the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975, as passed by Rajya Sabha.

(3) General Discussion on the Railway Budget for 1975 76.

(4) General Discussion on the General Budget for 1975-76.

MR. SPEAKER. I have received some names. I will call them in the order in which I have received them. They will take only one or one and a half minutes.

PROF. MADHU DANDAVATE (Rajapur): Since a number of scarcity areas and States in the country received Central food assistance, it is the duty of the States, to ensure, that the Central assistance is not at all misused. In Maharashtra, in the area of Pandharpur, where there is a holy temple, from the 21st Febraury sacrificial offering is going on, a so-called *agna* has been organised and, therefore, a large amount of foodstuffs are going to be destroyed for one full month. To protest against this wastage of foodstuffs, the members of the Socialist Party, led by Shri Pannalal Surana and Baba Adhav, organised a public meeting on the 20th of February at Pandharpur. The orthodox elements there stoned the meeting in which 11 members including Shri

Pannalal Surana and Shri Baba Adhav were actually injured. They were told to go to some other area, to a closed place. and hold the meeting. They went to a theatre to hold the meeting. From there the police took charge of them and they were told that they are being taken away for protection. Actually, they were taken to the police station. They were prosecuted under the provisions which are provisions regarding riots. While those who indulged in stone-throwing were not arrested, those who protested against the wastage of foodstuffs secured from the Centre were charged for rioting. These are well-known social reformers of Maharashtra. They wanted to mobilise public opinion against tradition-bound rituals and also to prevent the wastage of foodstuffs in the *yagna* at Pandharpur. But they were arrested and charged for rioting, whereas the religious orthodox elements who stoned the demonstration have gone scotfree. 11 of them are now lying in hospital. They have under taken a fast right from 21st of February. The Chief Minister has also intervened and he said that they are going to investigate into the matter. But the local Collector and the authorties say that unless the socialists give an assurance that during the one month period of the *yagna* there will be no meetings, they are not going to be released. Therefore, I would request that the Union Home Minister should intervene in the matter and see that the culprits are brought to book and the social reformers who are charged of rioting are released immediately, and charges of rioting against them are withdrawn. Otherwise, the fast which is going on will continue indefinitely.

MR. SPEAKER: Shri Vasant Sathe. Now this has also become a rule 337 show, rather than suggestions for business.

SHRI VASANT SATHE (Akola): Sir, I would like specific inclusions in the next week's business of an item dealing with backward areas development.

The Government has a policy of giving subsidy to the backward areas. that is, for industries going in backward areas. A certain amount of about Rs 5 crores has been earmarked for this purpose. It is seen that in the State of Maharashtra where the scheme was being utilised today for want of proper action, subsidy is not being given. In this State, most of the industrialists coming from all over the country have taken advantage of the scheme to go in backward areas of the State, like Chandarpur, Marathwada, Konkan region, for setting up industrial units. This is the crime they have committed. They are being told, "Why did you not go all over country? Because you have not gone to other States, you will not be given subsidy in this State."

This is the attitude. If such an attitude is adopted by the Government, then there will be no development possible in any backward area. Our whole policy of development of backward areas is, therefore, being thwarted and defeated. I would like this problem which is of national importance to be discussed during the next week.

I hope. the Minister of Parliamentary Affairs is listening.

MR. SPEAKER He studies the speeches after they are made.

SHRI VASANT SATHE: So, he will study my speech later on!

SHRI K. RAGHU RAMAIAH: My heart is here but my ears are there.

श्रा हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, मैं ससद-कार्य मंत्री से निवदन करूंगा कि वह गृह मंत्रालय से वक्तव्य दिलव यें।

21 फरवरी को मेरे अपने चुनाव क्षेत्र में पुलिस द्वारा शिवपुर के अन्दर गोली चलाई गई जिसमे 4 व्यक्ति मरे । वहां फिर कर्फ्यू

[श्री हुकम चन्द कछवाय]

लगाया गया । कर्फ्यू के समय लाखों की सम्पत्ति पुलिस ने घरों में घुस कर लूटी और पुरुषों को पकड़ा । कई लोग इस प्रकार के हैं जो जेल में भी नहीं हैं और अपने घरों में भी नहीं हैं । पता नहीं पुलिस ने उन्हें मारकर कहां फेंका है । उनका आज तक पता नहीं है ।

पुलिस के लोगों ने महिलाओं की बेइज्जती की है । इतना ही नहीं काफी लोगों की जिन्हें चोटें आयी है, उन्हें पुलिस की निगाह मे अस्पताल में रखा गया है और उन्हें धौंस दी जा रही है कि वह कहें कि पब्लिक ने गोली चलाई है । जब कि पुलिस ने गोली चलाई है । सरकार से जांच की माग की गई है । सरकार ने इस बात को कबूल किया है ।

मेरा निवेदन है कि जो वहां के स्थानीय अधिकारी हैं उनको वहां से हटा कर जांच करवाई जाये और मृतकों को मुआवजा दिया जाये । मेरा कहना यह भी है कि उन पर जो झूठे मुकदमे बनाये गये हैं उनको वापिस लिया जाये और उन्हें जेल से रिहा किया जाये । वरना इससे असन्तोष भड़क उठेगा ।

मूल झगड़ा यह है कि लोग लगातार तीन साल से मांग कर रहे हैं कि शिवपुर को जिला बनाया जाय क्योंकि वह मुरैना से 200 मील दूर पड़ता है और लोगो को जिला स्थान पर आने में काफी समय लगता है । यह उचित मांग है । वहां के मुख्य मंत्री श्री सेठी ने घोषणा की थी कि यह जिला बनना चाहिये मगर फिर वह मुकर गये ।

इसी प्रकार जे० बी० मंगाराम लाखों करोड़ों रुपये की सम्पत्ति अपने मजदूरों की खा गया है और उसके साथ साथ उसने अपना कारखाना भी बन्द कर दिया है । मैं श्रम मंत्रालय से निवेदन करूंगा कि इस बारे में हस्तक्षेप कर के जे० बी० मंगाराम की जितनी फैक्टरियां हैं, उनको वह अपने हाथ में लेकर मजदूरों को चलाने के लिये दे ।

अध्यक्ष महोदय : मैं आपसे एक बात कहना चाहता हूं । यह ठीक है कि आप अपनी बात कह लेते हैं लेकिन वह बातें कहा करें जो केन्द्रीय सरकार से सम्बन्धित हों । आप प्रान्तीय सरकार की बातें करते हैं तो कैसे हमारे मिनिस्टर यहां पर उसका जवाब देंगे ?

श्री हुकम चन्द कछवाय : सेंटर की पुलिस ने गड़बड़ की है, स्टेट की पुलिस ने नहीं की है । सेंटर की पुलिस सम्पत्ति लूट कर लायी है । मैं वहा नही जा सकता हूं, अगर आप कहेंगे तो चला जाऊंगा ।

मै वहां का प्रतिनिधि हूं इसलिये मेरा कर्तव्य है कि अपने क्षेत्र की समस्याओं से सरकार को अवगत कराऊं और उसका ध्यान खीचूं । मैं आपसे निवेदन करता हूं कि आप उनसे कहें कि वे उसके बारे में स्टेटमेंट दें ।

अध्यक्ष महोदय : मैं यह कहता हूं कि अगर प्रान्त की बात नही है, तो ठीक है, वह स्टेटमेंट दें ।

SHRI S. M. BANERJEE (Kanpur): We are amazed over the growing discontent among the Working Journalists and the non-Working Journalists regarding the abnormal delay in the setting up of the Wage Board. You remember, Sir, the hon. Minister of Parliamentary Affairs had said that, if all parties decided to pass the amending Bill without any discussion, he would move it, and this was passed without any discussion. Yesterday a delegation led by Shri Chaturvedi and other leaders met the Prime Minister and expressed their concern, frustration, disappointment and anger over this abnormal delay. Before it is too

late and before the Working Journalists and the non-Working Journalists decide about a countrywide agitation as a protest against this abnormal delay. I would request the hon. Minister for Labour to make an announcement here. I know there is a puppet organisation which is standing in the way. The main organisation which is the backbone of this industry should be consulted and they should be represented. I would like that, in the next week a statement should be made as to when this Board is going to be set up

My second point is this You are aware, Sir I have been raising this question in the House since long and I have come specially for this purpose; I was sick for the last six or seven days—that there has been an abnormal delay on the part of the Central Government, specially the Ministries of Commerce and Industry, in taking over the Lakshmirattan Cotton Mills headed by the notorious businessman of Kanpur, Shri Ram Rattan Gupta. I was told by the Chief Minister, Uttar Pradesh, that he had recommended to the Centre that, within two months, the investigation should be completed and the mill taken over. Today 4,000 workers are on the streets, and he has not paid the ESI money and the Provident Fund money. Non-payment of government revenues is his capital. Still, the man goes about unabated and unchecked. I would request the hon Ministers of Commerce and Industry to see that the investigation report is submitted immediately and the mill taken over. We shall wait patiently upto 31st March, and if, by 31st March, nothing is done, we shall take over this Mill. We have taken a decision in Kanpur that this Mill will be in the hands of the employees and not of Mr. Ram Rattan Gupta.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, हवाई जहाज देर से आने के कारण मैं जो प्रश्न नहीं पूछ सका, मैं उसी को उठाना चाहता हूं। श्री चन्द्रजीत यादव और पैरामाउट इंजीनियरिंग वर्क्स के सम्बन्ध में मेरे प्रश्न के उत्तर में व्यापार मंत्री ने कहा है :

"M/s. Paramount Engineering Works, Lucknow, had last obtained import licences/release orders for Rs 65,47,674 for non-ferrous metal for the licensing period 1971-72.

"(b) and (d). Government have no information on this. The unit has since been reported closed and the utilisation of imported materials is being looked into."

इस मामले में मैंने स्वयं व्यापार मंत्री को पत्र द्वारा सूचित किया था कि व्यापार मंत्रालय और कानपुर इम्पोर्टस कंट्रोल एथारिटी की फाइल्ज में तीन चार किस्म के नोटिंग्ज हैं। एक नोटिंग तो इस प्रकार है .

"Shri Chandrajit Yadav, M.P., had spoken to me regarding this case a couple of days back. I had requested Shri Yadav to send the representative of this firm to discuss this case."

दूसरा नोटिंग यह है :

"Please finalise immediately. Shri Chandrajit Yadav, M.P., had sopken to me particularly regarding this case."

आगे एक और नोटिंग है :

"Shri Chandrajit Yadav, M.P., has personally handed this to the Commerce Minister. The Commerce Minister has desired that this may kindly be examined and put up to him.

Sd. N. K. Nigam
22-12-73

Sd. S. R. Minocha
11-1-74

Sd. S. K. Grewal.
11-1-74."

[श्री मधु लिमये]

यहां तो 65 लाख रुपये की बात की गई है, लेकिन मेरे पत्न के उत्तर मे उन्होने कुबूल किया है कि दो साल मे उनको 75 लाख रुपये के लाइसेंस दिये गये है। मैंने उनसे यह माग की थी कि चूकि रिलीज आर्डर या माल को ब्लैक मार्केट मे बेचा जा रहा है, पैरामाउंट इजीनियरिंग वर्क्स की कोई फैक्टरी नही है, कोई कनजम्प्शन नही है, कोई प्रोडक्ट्स नही बनते हैं, कोई प्रोडक्ट्स बेचे नही जा रहे हैं, इसलिये इस मामले की जाच होनी चाहिये। लेकिन आज इसका जवाब मुझे क्या मिलता है ?

"Government have no information on this The unit has since been reported closed and the utilisation of imported materials is being looked into"

मैने स्पेसिफिकली यह पूछा था .

"Whether any investigations have been carried out into this scandal?"

आपने मेरे प्रश्न का (ए) और (बी) तो काट ही दिया। अब मै यह जानना चाहता हू कि श्री चन्द्रजीत यादव के खिलाफ जो ऐलीगेशन्स किये गये हैं उनके बारे मे मैंने कल जो प्रस्ताव दिया है, क्या आप उस पर अगले सप्ताह मे चर्चा करवायेंगे, और अगर चर्चा करवाना आप के लिये सम्भव नही है, तो क्या आप व्यापार मंत्री को आदेश देंगे कि इस बारे मे वह एक स्पष्ट और तफसीलवार बयान इस सदन के सामने दें।

श्री चन्द्रजीत यादव ने दूसरे सदन में कहा है—वह इस सदन में आने के लिये, और कोई सफाई देने के लिये, तैयार नही हैं—कि मैं कर्तव्य पूरा कर रहा था। मैं बार-बार इस सवाल को उठा चुका हूं। क्या संसद के सदस्यों का यह कर्तव्य है कि वे बोगस फर्म्ज को लाइसेंस दिलवायें ?

इस सम्बन्ध मे पांच छ: सवाल उठते हैं। क्या वे फैक्टरीज ऐक्ट के तहत यह फैक्टरी रजिस्टर्ड थी ? क्या उसकी कैपेसिटी के एसेसमेंट के बारे में कोई सर्टिफिकेट था—क्या इस बारे मे कोई रिपोर्ट आई ? इसमें कुल कितना इनवेस्टमेंट हुआ था, जब कि उस को एक दो साल मे 75 लाख रुपये के लाइसेंसिज दिये जाते है ? यह कम्पनी कौन सी प्रोडक्ट्स बना रही थी ? उन प्रोडक्ट्स को खरीदने वाला कौन था ? इस कम्पनी की इनकम क्या थी और इस कम्पनी के मालिक, श्री शमशाद अली, की इनकम क्या थी, और उन्होंने इनकम टैक्स कितना दिया ?

जब तक इन प्रश्नो का सफाई मे उत्तर नही मिलता है, तब तक देश में यह धारणा बनी रहेगी कि श्री चन्द्रजीत यादव ने बोगस फर्मों को लाइसेंस दिलवाया और जो अनाप-शनाप मुनाफा हुआ, उसमें उन्होंने साझेदारी की। इसकी सफाई होनी चाहिये। यह कांग्रेस पार्टी के हित में है। बाद मे ये लोग कहेंगे कि विकिड अपोजीशन इस तरह के सवाल उठाती है। सरकार इसका खुलासा क्यो नही करती है ? हम पहले पत्न लिख चुके है, लेकिन मंत्रियो का जवाब नही आता है, इसलिये इन मामलों को सदन मे उठाना पड़ता है।

SHRI S. M. BANERJEE: I rise on a point of order.

This question has been listed for to-day but, unfortunately, hon. Member, Shri Madhu Limaye, was not present; otherwise, it would have come up. It is no question of the Commerce Minister replying this. A definite charge has been made against one of the Ministers, Shri Chandrajit Yadav, though at that time he was not a Minister and it is also said that the firm does not exist. I want that there should be a proper inquiry and the Minister, Shri Chandrajit Yadav should also make a statement because

I find that in this particular case, another hon Member, a late Member of this House, Shrimati Sucheta Kripalani had written...

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFAIRS (SHRI K RAGHU RAMAIAH) I am on a point of order Is this matter being discussed here? . (*Interruptions*) Is it a suggestion for next week s business? Or is it that a privilege motion was raised and since it was not allowed by the Speaker, it is being sought to be raised by some back-door procedure? I strongly object to this

SHRI S M BANERJEE The hon Minister made a statement in the other House wherein he has mentioned that the late Shrimati Sucheta Kripalani who was then Chief Minister of Uttar Pradesh had written to the Director of Industries Kanpur on January 26 1967

'I am sending Shri Shamshad Ali of M/s Parmount Engineering Works, Lucknow to you

SHRI K S CHAVDA (Patan) She is no more

SHRI S M BANERJEE

" I had written to you earlier also regarding his case

He is an enterprising young man I have seen his factory personally Please try to get him raw materials for his works"

I request that Mr Chandrajit Yadav may make a statement

श्री मधु लिमये · इस पर कोई स्टेटमट होगा ? आप कुछ आबजर्वेशन करेंगे ? चन्द्रजीत यादब कोई स्टेटमेंट देंगे या कामर्स मिनिस्टर कोई स्टेटमेंट देंगे ? आप इस पर क्या ऐक्शन लेंगे ?

MR SPEAKER· When you raised this question, I saw this was replied to in the other House but I did not take notice of that. Mr Chandrajit Yadav brought some papers, it is for him to explain it in the House

श्री मधु लिमये : आप कामर्स मिनिस्टर से सफाई दिलवाइय (व्यवधान) ना ना क्या । रघुरमैया जी के डिक्टेट पर हम लोग चलेंगे या अध्यक्ष महोदय के आदेश पर चलेंगे ? रघुरमैया जी को हम नही चलने देंगे ।

SHRI K RAGHU RAMAIAH: I did not even get up Why do you take notice of what I whisper to my colleague here? I have not got up and said anything Why do you say like that?

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय मैं 19 फरवरी को धनुआडीह में हुई एक जघन्य घटना की तरफ आपकी मार्फत सरकार का और खास तौर से गृह मंत्री का ध्यान खीचना चाहता हूं । अखबार के दो शीर्षक पढ़ने के बाद में अपनी बात कहना चाहता हूं ।

> धनुआडीह के मजदूरों पर बर्बर हमला सूरजदेव सिंह गिरोह द्वारा अकारण अंधाधुंध गोली पिस्तौल बम का प्रयोग तीन मरे कई घायल झरिया शहर और आस-पास आतंक का राज्य भयंकर दहशत की स्थिति ।"

यह शीर्षक युगान्तर अखबार का है जो झरिया मे प्रकाशित होता है । इस सिलसिले में यह कहना चाहता हूं कि श्री सूरजदेव सिंह जो वहां के आई० आई० टी० यू० सी० के लीडर बताये जाते है इनके नेतृत्व मे 60—70 खूनी दरिंदों ने बी० सी० सी० एल० के दफ्तर और धनुआडीह कोलियरी के यूनाइटेड कोल वर्कर्स यूनियन के दफ्तर पर हमला किया और उन्होंने श्री ललिता सिंह श्री राजेन्द्र राय और श्री सुभाष राय को वहीं जान से मार दिया, उन की हत्या कर दी और कितने ही लोग

[श्री रामावतार शास्त्री]

अत्यंत घायल हुए । और यह तब हुआ जब वहां सरकारी पुलिस मौजूद थी, इंडस्ट्रियल सेक्योरिटी फोर्स के लोग मौजूद थे और जो वहां के इंचार्ज हैं सेक्योरिटी अफसर वहां मौजूद थे । उनकी मौजूदगी में यह बात हुई । बी० सी० सी० एल० के अधिकारी भी वहां मौजूद थे । इससे यह साबित होता है कि इन ए० आई० टी० यू० सी० के नेताओं की हत्या पुलिस और सरकारी अधिकारियों की मिली भगत से की गई । तो मैं यह चाहता हूं कि इस बारे में एक बयान गृह मन्त्री यहां दे कि वाकया क्या है ? क्योंकि यह स्थिति अभी वहां गम्भीर होती जा रही है । इस को बताने के लिये यह जरूरी है कि इस पर एक बयान आए ताकि वस्तुस्थिति का पता पता चले और जो लोग गुनाहगार हैं उन के खिलाफ कार्यवाही की जाय ।

MR. SPEAKER: This refers to matters relating to law and trder of the State...

श्री रामावतार शास्त्री : दूसरी बात मैं यह निवेदन करना चाहता हूं कि हम लोगों में से बहुत ने आप के पास ध्याना-कर्षण प्रस्ताव उस के लिये भेजा है । 40 कोलियरी मजदूर गिरिडीह जिले के सिरे कोलियरी में दब कर के मर गए और दर्जन से ज्यादा लोग घायल हैं । वह कोलियरी न सरकार की है और न किसी लाइसेंस प्राप्त मालिक की है । गैर-कानूनी तरीके से यह कोलियरी चलाई जा रही है । इस बारे में भी हम यह जरूर चाहेंगे कि सदन में बहस की जाये । आज भी जब कोलियरीज को सरकार ने अपने हाथ में ले लिया है तो गैर कानूनी तरीके से यह कोलियरी कैसे चलाई जा रही है ? किन लोगों ने इस के लिए इजाजत दी ? इस को किन का सहयोग मिल रहा है ? कम से कम आप इस पर हमारा ध्यानाकर्षण प्रस्ताव स्वीकार कीजिए ताकि हम इस पर तफसील से विचार कर सकें ।

MR. SPEAKER: Kindly sit down. May I request the Members that when they make their submissions they are generally related to the business for the next week. But I see that many matters that are not connected are raised. And very often matters relating to the States are raised. Don't do that under this cover to refer to state matters. I have already made my observations in this regard.

श्री रामावतार शास्त्री : मंत्री महोदय से आप जवाब दिलवाते रहे हैं । साथ ही साथ ध्यानाकर्षण प्रस्ताव आपके विचाराधीन हैं । मामूली मामूली बातों पर ध्यानाकर्षण प्रस्ताव आ जाते हैं लेकिन 40-40 आदमी मारे जायें दुर्घटना में उस पर ध्यानाकर्षण प्रस्ताव न आए तो हम लोग यहां आखिर आए किस लिए हैं ?

SHRI P. G. MAVALANKAR (Ahmedabad): Mr Speaker, Sir the Minister for Parliamentary Affairs has already announced in the House that the House will have an opportunity of discussing the Kashmir accord next Monday. But, I hope that this House also gets an early opportunity for discussing the international situation in general because, if my memory does not fail, twice in the last two session: this motion was admitted by you But, somehow, we could not have time to discuss various aspects of the international situation. The President's Address contains many paragraphs about issue of foreign affairs. But, somehow, we are not getting a chance or an opportunity of discussing the foreign affairs in a special way by having a special debate on it.

Secondly, only yesterday, the hon. Home Minister's Resolution for continuance of President's Rule in Gujarat had been passed by the House. I want therefore that the Government of India now takes still more positive and immediate steps with regard to meeting the developing worsening situation of drought and other problems in Gujarat. The Home Minis-

ter, Shri Brahmananda Reddy on the 6th February in the Consultative Committee meeting held here in Delhi said some of the things in regard to the scarcity I take those figures as the basis and I tell him that the situation is worsening. For example, he told us on 6th February that 9757 villages were declared as scarcity hit But, my information is as on yesterday morning that that number has gone up to 11,600. The works started were..

THE MINISTER OF HOME AFFAIRS (SHRI K BRAHMANANDA REDDY): I said about that only yesterday

SHRI P G MAVALANKAR: I am giving you the details Works started were 3360 but 4130 works are today in progress The labour engaged was 5 48 lakhs whereas it is now 6 43 lakhs The problem of water shortage is acute as such At that time 165 water tankers were made available Now the number comes to 180 water tankers All these go to show that the problem requires immediate attention in terms of additional assistance by way of finance foodgrains and other materials which may be helpful to relieve the sufferings of the people of the drought-affected areas of Gujarat I hope the Minister will be able to make some kind of an urgent assessment as to how to meet the difficulties of the people of Gujarat by making a statement to the House next week.

श्री जनेश्वर मिश्र (इलाहाबाद) अध्यक्ष महोदय, मैं अगले हफ्ते के लिए दो निवेदन करना चाहता हूं। एक तो यह कि जब पिछले दिनो रेलवे हड़ताल चली तो रेल कर्मियो के समर्थन मे ए०जी० आफिस के बाबू लोगो ने भी हड़ताल की थी एक दिन के लिये टोकन स्ट्राइक, उस सिलसिले में देश भर में उन के खिलाफ कार्यवाही की गई है। आज मेरे पास तार आया है इलाहाबाद के ए० जी० आफिस से कि वहां के उन के जो नवनिर्वाचित जनरल सेक्रेटरी हैं कृपाशंकर श्रीवास्तव, ए० जी० उन को ए० जी० आफिस के कैम्पस में घुमने की इजाजत नही दे रहे हैं। हम समझते है कि महा लेखाकार के कार्यालय के बारे मे कोई भी मत्रालय जिम्मेदारी लेने के लिए तैयार नही होता, फिर भी हम माग करेंगे कि इस के ऊपर वित्त मंत्री जी अगले हफ्ते प्रकाश डालें।

दूसरी बात —कल जब प्रधान मंत्री जी जवाब दे रह थी और भ्रष्टाचार की चर्चा कर रही थी तब मैं ने उन का टोका था कि मारुति टाइप आफ करप्शन के बारे में क्या होगा तो उन्होने कहा था कि उस में कोई भ्रष्टाचार नही है। उस पर जितने आरोप लगे है सब का जवाब दिया जा चुका है। इस सदन मे कई बार मारुति के सवाल को लेकर के..

(व्यवधान)

SHRI K RAGHU RAMAIAH: I rise on a point of order, Shri Janeshwar Mishra is referring to Maruti when he should be talking about items Nos (1) and (2) of which he has given notice

श्री जनेश्वर मिश्र उस के इम्पोर्ट लाइसेंस को ले कर के, इसका इजन जो स्मगल हो कर आया है उस को लेकर के या वे इस्मे जा उस मे पेयर हो इस के उनका जो विशेष सुविधा दो गई उसको लेकर अनेक सदन मे कई बार चर्चा की गई है कि उस के लिए जांच रग पर बठाई जाए। हम समझते है कि अगर यह सच है कि प्रधान मत्री जी ने इतने वजन के साथ कहा है कि इस का जवाब दिया जा चुका है तो यहा पर इस सदन मे हम लोगो ने कई बार यह प्रस्ताव रखा है कि मारुति कम्पनी पर एक ससदीय जाच कमेटी बैठाई जाए। और उस पर बहस की जाए हम चाहेंगे कि अगले हफ्ते गृह मत्री उस पर वक्तव्य दे।

डा० लक्ष्मी नारायण पाण्डेय (मंदसौर) : अध्यक्ष महोदय, कृषि राज्य मंत्री महोदय ने अपने एक वक्तव्य में कहा था कि उन को कृषि मूल्य आयोग का प्रतिवेदन प्राप्त हो चुका है। उधर गन्ना उत्पादकों तथा किसानों के अन्दर सरकार की नई खाद्य नीति के अन्तर्गत गेहू आदि की प्रौक्योरमेंट तथा गन्ने की कीमत को लेकर बड़ा भारी असंतोष है। स्वय कृषि राज्य मत्री जी ने इस तथ्य को स्वीकार किया है कि कृषि मूल्य आयोग ने अपनी सिफारिशों मे गन्ने की कीमत बढाने के बारे में सिफारिश की है। मै समद कार्य मत्री जी के माध्यम से कृषि मत्री महोदय से अनुरोध करूंगा कि वे इस बारे मे एक वक्तव्य देने की कृपा करेगे कि गेहू के प्रौक्योरमेन्ट और गन्ने की कीमत के बारे मे उन की नीति क्या है? आप इनकी कीमते बढाना चाहते हैं अथवा नही?

मेरा यह भी अनुरोध है कि उस प्रतिवेदन को सभा पटल पर रखा जाये तथा इस सदन में उस पर चर्चा हो।

SHRI K. RAGHU RAMAIAH: Sir, as you have rightly observed, my statement relates to the business during the next week. So, whatever pertains to the business during the next week, I shall communicate it to the concerned Ministers.

12.30 hrs.

TOBACCO BOARD BILL—contd.

SHRIMATI T. LAKSHMIKANTHAMMA (Khammam): Mr. Speaker, Sir, I welcome the Tobacco Board Bill, 1974. We have been for many years pleading on the Floor of the House for appointment of a Board like this. Shri L. N. Mishra, when he was Minister of Commerce assured this House that such a Board will be set-up and now this Bill is before the House and we welcome it. Andhra Pradesh has been the largest grower of virginia tobacco. I think, Andhra grows more than 80 per cent of the total production of virginia tobacco in the country. Even in Andhra Pradesh the largest quantity of tobacco is grown in the district of Guntur. The tobacco growing agriculturists have a number of difficulties and lack of facilities as far as growing and marketing is concerned. I hope this Bill tries to remove some of these drawbacks. I request that some of the difficulties that the agriculturists have been facing such as payment for their produce, or the marketing of their produce or the prices for their produce. I think, in the Bill, certain provisions have been made for stabilising the prices of tobacco. Sir, the agriculturists should be given fertilisers. Though the Bill seeks to remedy many of the difficulties of the agriculturists, still, it is not all comprehensive. There is no mention about the purchase or the marketing of tobacco. Now, in auction, anybody can go and purchase and if they all are united, the same old difficulties will continue.

Sir, the companies which are in this trade are exploiting the agriculturists to such an extent that payment is not made in time. If tobacco is bought this year, most probably, the payment will be made next year. Not even half of the payment is made this year. The agriculturists are not able to get fertiliser on loan. Sir, tobacco is such a produce which needs a lot of fertiliser and fertiliser is not available in the open market. They have to go somewhere and buy fertiliser at an exhorbitant price. So, how are you going to remedy the situation? The proposed Board should see that the agriculturists are given fertiliser in adequate quantities. Some facilities should be given so that the agriculturists are able to get fertiliser. I think there are some private companies which give fertiliser on loan—I remember one—and they deduct the amount at the time of purchasing the tobacco. So, you should evolve certain things like this so that the agriculturists are able to get fertiliser. There should also be some facilities for making payments. When tobacco is bought, there should be immediate payment, instead of postponing it to next year or some other year.